

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH**

IN THE MATTER OF:

(IB) - 100 (PB)/2017

Mr. Rahul Sayal

Vs

S. S. Conbuild Pvt. Ltd.

....

PETITIONER

....

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Coram:

Order delivered on 28.07.2017

**R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)**

**DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)**


For the PETIONER / APPLICANT :- Mr. Swapnil Gupta, Advcoate
Mr. Anant Goel, Advocate

For the RESPONDENT :- Mr. Saurabh D. Karan Singh, Advocate
Mr. Shivam Rawat, Advocate

ORDER

In view of Single Bench sitting in the afternoon session, the matter was not able to be taken up. Hence, at the joint request of the parties, the matter is posted for hearing on 3rd August 2017.


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**